

into the Consolidated Fund of India releasing only five per cent of the amount for the development of the particular industry as in the case of OID.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): The Minister assures that this will really be spent for the purpose for which the Bill has been moved and a mechanism will be worked out to ensure what you suggested.

SHRI SATISH AGARWAL: The Chair is satisfied; the House is satisfied. I am with the House. In view of the assurance, we will take it up in the Assurances Committee. The assurance given by the hon. Minister is that the cess collected under this particular Act shall be utilised exclusively for the welfare of the workers and the employees and that it shall never be utilised for Government expenditure. I seek leave of the House to withdraw my motion.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Mr. Agarwal, Government represents continuity in regard to any assurance. Naturally that will be followed by all others.

The motion for reference of the Bill to Select Committee was, by leave, withdrawn.

Shri V. Narayanasamy: When it is withdrawn it need not be put for voting. It is withdrawn with the leave of the House. Therefore, it need not be put for voting.

The Vice-Chairman (Shri Triloki Nath Chaturvedi): So it need not be negated. The hon. Members were speaking about the assurance again and again. So I thought let us be doubly sure and the Minister's assurance will also be then reinforced accordingly. The Members have also some other viewpoints to suggest because there is another connected Bill, the Building and Other Construction Workers Bill. The Minister has moved both of them.

STATEMENT BY MINISTER Minimum Support Prices for Kharif Crops and Raw Jute for 1996-97.

कृषि मंत्री (श्री जतरानन मिश्र): उपसभाध्यक्ष महोदय, मैं मिनिमम सपोर्ट प्राइसेस फॉर खरीफ क्रॉप्स एंड रा जूट फॉर 1996-97 सीजन से संबंधित स्टेटमेंट की प्रति सभा पटल पर रखता हूँ।

MESSAGE FROM THE LOK SABHA The Arbitration and Conciliation Bill, 1996

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 2nd August, 1996, agreed without any amendment to the Arbitration and Conciliation Bill, 1996, which was passed by Rajya Sabha at its sitting held on the 22nd July, 1996."

SHRI SATISH AGARWAL: That is one of the reasons why I withdrew my motion because Lok Sabha agreed to our Bills; so we also agreed to that.

I. THE BUILDING AND OTHER CONSTRUCTION WORKERS (REGU- LATION OF EMPLOYMENT AND CONDITIONS OF SERVICES) BILL, 1996

II. THE BUILDING AND OTHER CONSTRUCTION WORKERS WEL- FARE CESS BILL, 1996 (CONTD.)

श्री गोविन्दरामे मिरी (मध्य प्रदेश): उपसभाध्यक्ष महोदय, भवन और अन्य सन्निर्माण कर्मकर (नियोजन तथा सेवा-शर्त विनियमन) विधेयक, 1996 के उद्देश्यों और कार्यों के कथन में माननीय मंत्री महोदय ने जो संख्या बताई है कि यह अनुमान लगाया जाता है कि देश में लगभग 8.5 मिलियन कर्मकर भवन और अन्य निर्माण कार्यों में लगे हुए हैं।(अवधान)...